

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Review Application No.59 of 1993 in

Dated:

28 OCT 1993

APPLICATION NO(S) 619 of 1992.

APPLICANTS: B.Raghotham Rao

RESPONDENTS: Secretary, M/o. Personnel,
Public Grievances & Pensions, N Delhi & Ors

TO.

1. Dr.M.S.Nagaraja,
Advocate, No.11,
First Cross,
Second Floor,
Sujatha Complex,
Bandhinagar,
Bangalore-9.

Subject:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the
above said application(s) on 19-10-1993.

Issued
gm

ac

[Signature]
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH : BANGALORE

DATED THIS THE 19TH DAY OF OCTOBER, 1993

PRESENT

HON'BLE SHRI S. GURUSANKARAN .. MEMBER (A)

HON'BLE SHRI A.N.VUJJANARADHYA .. MEMBER (J)

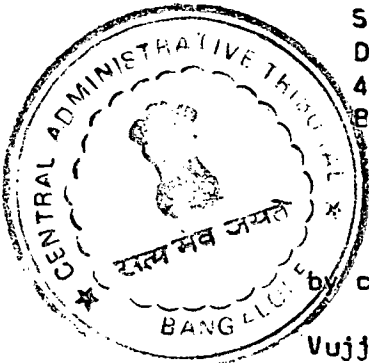
REVIEW APPLICATION No.59/93.

B. Raghotham Rao,
Aged 58 years,
S/o. Late B. Seshagiri Rao Desai,
formerly Deputy Conservator
of Forests, Koppa and later Social
Forestry, Kolar, presently residing
at No.226, 45th Cross, 8th Block,
Jayanagar, Bangalore-560 082. ... Petitioner

(Dr. M.S. Nagaraja .. Advocate)

Vs.

1. Union of India,
represented by its
Secretary to Government,
Ministry of Personnel, Public
Grievances and Pensions,
North Block, New Delhi-110 001.
2. The Secretary,
Government of India,
Ministry of Environment and Forests,
Parya Bhavan, Lodi Road,
New Delhi-110 003.
3. The State of Karnataka,
represented by its
Secretary to Government,
Department of Forests & Ecology,
4th Floor, M.S. Building,
Bangalore-560 001. ... Respondents



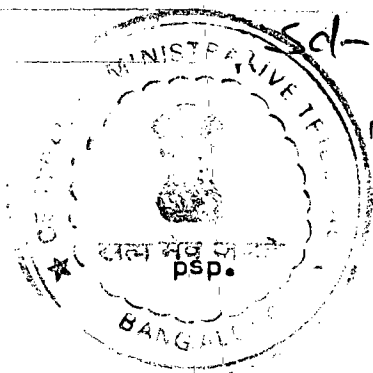
This Review application having come up for disposal
by circulation before this Tribunal today, Hon'ble Shri A.N.
Vujjanaradhy, Member (J) made the following:

ORDER

This Review application has been filed by the applicant for review of the order passed in Review application No.27/93 on 1.7.1993 by this bench and also the orders passed in O.A.No.619/92 on 26.5.1993. It has been stated in the application that this Review application has been filed under Section 22(3) of the Administrative Tribunals Act, 1985, read with Rule 17 of the Central Administrative Tribunal (Procedure) Rules.

2. We are of the view that this Review application is not maintainable since the rules do not provide for a second review, i.e., the review of the orders passed by a bench on a Review application submitted by the applicant in reviewing the orders of the bench in the original application. Even otherwise, there are no sufficient grounds brought out by the applicant in the present review application for reviewing the orders dated 1.7.1993 in R.A.No.27/93, since we find that the applicant has only reagitated the very same submissions made by him in R.A.27/93.

3. Accordingly, we reject the review application at the admission stage by circulation under Rule 17 of the Central Administrative Tribunal (Procedure) Rules.



sd-
19/10/93
MEMBER (J)

sd-
MEMBER (A)

TRUE COPY
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

28/10/93